

tent possible, steps are being taken to provide the remaining facilities as early as possible. There are also a few colonies where these facilities have not been provided because they exist in the nearby colonies.

ROTARY PRINTING PRESSES IN J. & K.  
STATE

41. SHRI A. M. TARIQ: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government have granted licences for import of rotary printing machines for setting-up printing presses in the State of Jammu and Kashmir; and

(b) if so, what is the number and value of such licences given year-wise during the period 1959-60 to 1961-62?

THE MINISTER OF INTERNATIONAL TRADE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI MANUBHAI SHAH): (a) and (b) The information is being collected and will be laid on the Table of the House.

अमृतसर में निष्क्रान्त सम्पत्तियों का कब्जा

४२. श्री विमलकुमार मन्नालालजी: श्रीरड़िया : क्या निर्माण, आवास और संभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) अमृतसर में कितने कितने व्यक्तियों ने विभिन्न निष्क्रान्त सम्पत्तियों के लिये रूपया तो जमा करा दिया है किन्तु उन्हें उन सम्पत्तियों का कब्जा या खरीदना नहीं दिया गया है ;

(ख) प्रत्येक मामले में कितना धन जमा कराया गया था ;

(ग) उपरोक्त भाग (क) में उल्लिखित लोगों को इन सम्पत्तियों का कब्जा न देने का क्या कारण है ; और

(घ) उन्हें उनका कब्जा कब दे दिया जायेगा ?

†[POSSESSION OF EVACUEE PROPERTIES IN  
AMRITSAR

42. SHRI V. M. CHORDIA: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the names of persons who deposited money for various evacuee properties in Amritsar but have been given neither possession nor purchase-deeds for those properties;

(b) what amount was deposited in each case;

(c) what is the reason for not giving possession of those properties to the persons referred to in part (a) above; and

(d) by when they are likely to be given possession thereof?]

निर्माण, आवास और संभरण मंत्री

(श्री मेहर चन्द खन्ना) : (क) और (ख) नीलामी में लेने वाले प्रत्येक खरीदार के नाम तथा धनराशि जो उन्होंने जमा करायी ऐसा एक विवरण सभा पटल पर रख दिया गया है ।

(ग) नीलामी में लेने वाले खरीदारों को इस कारण वास्तविक कब्जा नहीं दिया गया था क्योंकि वे जायदादें नीलामी के समय खाली नहीं थीं । तथापि प्रलक्षित कब्जा (कन्स्ट्रक्टिव पोजेशन) दिया जा रहा है ।

(घ) प्रश्न नहीं उठता ।

† [ ] English translation.